

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.

No. LJ (A) 67/2013/20

Dated Shillong, the 13th May, 2015.

From : Shri L.M. Sangma,
Secretary to the Government of Meghalaya,
Law Department.

To,
The First Class Judicial Magistrate,
Sohra Civil Sub-Division
East Khasi Hills District, Sohra.

Subject: - *Creation of 1 (one) post of driver for the Office of 1st Class Judicial Magistrate,
East Khasi Hills District, Sohra Sub-division.*

Sir,
I am directed to convey the sanction of the Governor of Meghalaya to the creation of 1 (one) post of driver for the Office of 1st Class Judicial Magistrate, East Khasi Hills District, Sohra Sub-division in the scale of pay of ₹ 7700-190-9030-EB-250-11280-340-15020/- P.M. plus other allowances as admissible under the Rule with effect from the date of entertainment till 29.02.2016.

The expenditure is debitable to the Head of Account "2014-Administration of Justice -108-Criminal Courts -(03)-establishment of Chief Judicial Magistrate and other Judicial Magistrate etc. Non - Plan" in the budget for the year 2015-2016.

This sanction issues with the concurrence of Finance EC.II Department vide their I/D Fin (EC.II).719/14 dt. 28.03.2015.

Yours faithfully,

Secretary to the Government of Meghalaya,
Law Department.

Memo No. LJ (A) 67/2013/20-A

.... Dated Shillong, the 13th May, 2015.

Copy forwarded to: -

1. The Registrar General High Court of Meghalaya.
2. The District & Sessions Judge, Shillong.
3. Finance (EC.II) Department (consulted I/D).
4. Personnel AR (B) Department.
5. The Treasury Officer, Sohra East Khasi Hills District, Sohra Civil Sub-division
6. Guard file.

By order etc.,

Secretary to the Government of Meghalaya,
Law Department.

Memo No. LJ (A) 67/2013/20-B,

.... Dated Shillong, the 13th May, 2015.

Copy forwarded to: -

1. The Principal Accountant General (Audit) Meghalaya,
(Attention : CASS Section), Shillong-793001.
2. The Accountant General (A & E), Meghalaya, Shillong-793001.

By order etc.,

Financial Adviser,
Law Department.

Rp/-